

CR No. 19/2021
Case No. 159/2019
Mehmood Parcha Vs. State

01.11.2021

Present Revisionist Sh. Mehmood Parcha in person.
Sh. Irfan Ahmed, Ld. Addl. PP for State.
Sh. Amit Prasad, Ld. SPP.
IO SI Rakesh Kumar alongwith Insp. Vikram.

Arguments on the revision petition have been addressed. Briefly stated:- Sum and substance of the dispute between revisionists and the respondent is that a particular E-mail, complaint dated 09.05.2020 of Sharif Malik and reply to the notice u/s 160/91 Cr.P.C issued to Irshad Ali dated 22.05.2020 were drafted and sent to various authorities by the revisionist, which is subject matter of investigation in case FIR No. 120/20 PS Dayal Pur. The said information is required to be retrieved, analysed and produced in a court of law.

The Revisionist submits that in order to protect the rights and interest of his other clients he is ready and willing to admit the drafting and sending of the above-said documents to the concerned authorities under instructions of his clients. It is submitted that the facts admitted do not require a formal proof. It is submitted that in these circumstances, there is absolutely no purpose of conducting the search and creating unnecessary complications. Upon which Ld. SPP submits that he be given a short adjournment and he shall examine the offer of the revisionist and thereafter address arguments before this court.

Accordingly, put up for remaining arguments on **15.11.2021**.

Dasti.

(Dharmender Rana)
ASJ-02, NDD/PHC/New Delhi
01.11.2021